

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

ITEM No. 406

IA/3065/ND/2022 in IB/190/ND/2022

**IN THE MATTER OF:**

Bank of Baroda	...	Applicant
Versus		
Jaishree	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 21.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. S. K. Bhatt, RP  
For the Respondent : Mr. Navneet Kumar, Proxy-Counsel

**ORDER**

Mr. Navneet Kumar, Proxy Counsel for the respondent has appeared and sought adjournment on the ground that his senior is in Hon'ble Punjab and Haryana High Court at Chandigarh and then requested for pass over. After long period, Learned Counsel is not connecting properly through video-conferencing, though his name came on screen. Hence, there is delaying tactics for enjoying moratorium in the matter as the petition is under Section 94 of the Code.. Arguments on behalf of the Learned Counsel for the applicant has been heard. Learned Counsel for the respondent is taking unnecessary adjournments. As per the previous order it was clearly mentioned that last opportunity is granted to argue the matter, failing which, the matter shall stand reserved for orders on the basis of available documents on record.

Even then considering the principle of natural justice, one last opportunity is being granted to argue the matter on behalf of the respondent, subject to costs of Rs. 20,000/- in the Prime Minister's Care Fund.

Let the matter be fixed for arguments on behalf of the respondent on 26.09.2022.

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**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

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**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**